

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1128
ANSWERED ON:29.11.2012
ALLOCATION OF POWER
Lal Shri Kirodi ;Punia Shri P.L.

Will the Minister of POWER be pleased to state:

- (a) whether power is being allocated provided from the Central Power Generating Stations to those States where power plants are set up;
- (b) if so, the details thereof, State-wise;
- (c) whether various State Governments including Uttar Pradesh and Rajasthan have requested the Union Government to allocate additional power than its allocated share from the National Thermal Power Corporation Limited (NTPC) power plants located in the State;
- (d) if so, the details thereof, State-wise; and
- (e) the action taken/proposed to be taken by the Union Government thereon?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : Yes, Madam. Power from Central Generating Stations to beneficiary States/Union Territories is allocated in accordance with formula for allocation of power being treated as guidelines from April, 2000. As per these guidelines, allocation of power is made to the States/UTs in two parts, namely firm allocation of 85% and 15% unallocated power for allocation by Government of India for meeting short term requirement to bridge their deficit. The firm allocation includes allocation of 12% free power to the project States and 1% for local area development in case of Hydro Power Stations and 10% (not free) power to the home State in case of Thermal and Nuclear Power Stations. The balance 72%/75% power is distributed amongst the States / UTs of the region in accordance with the pattern of central plan assistance and energy consumption during the previous five years, both factors having equal weightage. Central plan assistance is determined in accordance with the Gadgil formula, in which population of the states is also taken into consideration. State-wise details of allocation from Central Generating Stations are enclosed at Annex.

(c) to (e) : The details of the requests received from State Governments w.e.f. April 2012 till date for allocation of additional power to their states is given below:

S. State Government Letter Details of the Request
No.

1 Jammu & Kashmir The Minister has requested Allocation of power to D.O. Letter No. PDD-IV/33 J&K should be increased by about 500 MW from /2008, dated 14.8.2012 October to March every year and that too from thermal stations so that the winter requirements are actually met. Sudden reduction in Central allocation due to lower generation should also be compensated so that it is not considered as over-drawl and UI is not charged. Central Government may allocate 100% power from one of the NTPC`s plant, either existing or new in favour to J&K and this could be in lieu of establishment of a thermal (Coal Based) plant in J&K.

2 Assam-D.O. Letter No. The Minister has requested that entire quantum of MIP.9/2012/19 dated power (750 MW) to be generated by Bongaigaon 25.05.2012 from Minister of Thermal Power Project (BTTP-750 MW) may be Power, Government of Assam allocated to Assam or alternatively entire to MoP unallocated power of 113 MW (15%) of total

generated power from BTPP, may be allocated to the Assam in addition to the 381 MW already allocated to Assam from BTPP.

4 Maharashtra - D.O. letter No. Minister of Maharashtra Dy.CM/VIP/1102 dated The Minister has requested for allocation of 50% 15.05.2012 from Dy. Chief power to Maharashtra out of 15% unallocated quota from NTPC's 1000 MW Mouda STPS Stage-I

5 Uttar Pradesh- D.O. letter The Chief Minister has requested for allocation of dated 19.04.2012 from Chief Power from Dadri (840 MW + 980 MW) Thermal Minister of Uttar Pradesh Power project as per the Central Formula instead of present allocation of 182 MW to UP.

6 Odisha-D.O. Letter No. UM- The Minister has requested for allocation of 500 10/2012/56/CM dated MW of Power from NTPC's Kaniha, Stage II (2000 08.04.2012 MW) to Odisha.

Wherever firm allocation of power has already been done, it may be reallocated to some other State in case power is surrendered by the State owning the share. However, the unallocated power of Central Generating Stations (CGS) is allocated / revised by the Central Government from time to time to the beneficiary States, generally keeping in view, factors like emergent and seasonal nature of the requirement, relative power supply position, utilization of existing generation and other power sources, operational and payment performance of the States/UTs of the region.